

FORM A
PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF PINGTHIS PRIVATE LIMITED

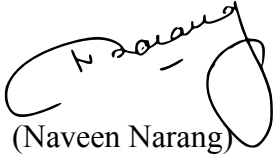
1.	NAME OF CORPORATE PERSON	PINGTHIS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	27/08/2020
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED	REGISTRAR OF COMPANIES, BANGALORE
4.	CIN/ LLP NO.	U62099KA2020PTC137793
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	NO. B-1803, 18 TH FLOOR, EBONY BLOCK, SALARPURIA SATTVA GREENAGE, BANGALORE, KARNATAKA - 560068
6.	LIQUIDATION COMMENCEMENT DATE OF COPORATE PERSON	JANUARY 20, 2025
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NO. AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	MR. NAVEEN NARANG H-3/63, FIRST FLOOR, VIKASPURI, NEW DELHI – 110018 EMAIL: nnarang.associates@gmail.com PHONE: +91 98180 05476 REG. NO: IBBI/IPA-002/IP-N00794/2019 - 2020/12565 AFA VALID UPTO: 30 TH JUNE 2025
8.	LAST DATE FOR SUBMISSION OF CLAIMS	FEBRUARY 19, 2025

Notice is hereby given that Pingthis Private Limited has commenced voluntary liquidation on January 20, 2025 (Liquidation commencement date).

The Stakeholders of Pingthis Private Limited are hereby called upon to submit a proof of their claims, on or before February 19, 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



(Naveen Narang)
Liquidator

Date: 22.01.2025

Place: New Delhi

Form No. INC 26

Pursuant to rule 30 the Companies (Incorporation) Rules, 2014

Advertisement to be published in the newspaper for change of registered office of the company from one state to another

Before the Central Government South East Region

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014.

AND

In the matter of Dicotto Sports Private Limited having its registered office at WeWork Galaxy Ashok Nagar, 43 Residency Road, Museum Road, Bangalore, Bangalore North, Karnataka, India, 560025

...Petitioner Company

Notice is hereby given to the General Public that the Petitioner company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 9th January 2025 to enable the Petitioner company to change its Registered Office from "State of KARNATAKA" to "State of MAHARASHTRA".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Petitioner company may deliver either on the **MCA-21 portal (www.mca.gov.in)** by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director South East Region at the address - 3rd Floor, Corporate Bhavan, Bandlaguda, Nagole, Tattianaram Village, Hayat Nagar Mandal, Ranga Reddy District, Hyderabad - 500068, Telangana within fourteen days of the date of publication of this notice with a copy to the Petitioner company at its registered office at WeWork Galaxy Ashok Nagar, 43 Residency Road, Museum Road, Bangalore, Bangalore North, Karnataka, India, 560025.

For an on behalf of Dicotto Sports Private Limited

Date: 22 January, 2025

Place: Bangalore, Karnataka

Sd/-
Virat Kohli
Director

Form No. INC 26

Pursuant to rule 30 the Companies (Incorporation) Rules, 2014

Advertisement to be published in the newspaper for change of registered office of the company from one state to another

Before the Central Government, South East Region

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014.

AND

In the matter of ONE8 SPORTS PRIVATE LIMITED having its registered office at Flat No. 204 A, Mittal Tower, M G Road, Mahatma Gandhi Road, Bangalore, Bangalore North, Karnataka, India - 560001

...Petitioner Company

Notice is hereby given to the General Public that the Petitioner company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 9th January 2025 to enable the Petitioner company to change its Registered Office from "State of KARNATAKA" to "State of MAHARASHTRA".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Petitioner company may deliver either on the **MCA-21 portal (www.mca.gov.in)** by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director South East Region at the address - 3rd Floor, Corporate Bhavan, Bandlaguda, Nagole, Tattianaram Village, Hayat Nagar Mandal, Ranga Reddy District, Hyderabad - 500068, Telangana within fourteen days of the date of publication of this notice with a copy to the Petitioner company at its registered office at Flat No. 204 A, Mittal Tower, M G Road, Mahatma Gandhi Road, Bangalore, Bangalore North, Karnataka, India - 560001.

For an on behalf of One8 Sports Private Limited

Date: 22 January, 2025

Place: Bangalore, Karnataka

Sd/-
Virat Kohli
Director

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF PINGTHIS PRIVATE LIMITED

Sr. No.	Name of Corporate Person	PINGTHIS PRIVATE LIMITED
1.	Name of Corporate Person	PINGTHIS PRIVATE LIMITED
2.	Date of Incorporation of Corporate Person	27/08/2020
3.	Authority under which Corporate Person is incorporated/registered	Registrar Of Companies, Bangalore
4.	Corporate identity number / limited liability identity number of Corporate Person	U62099KA2020PTC137793
5.	Address of the registered Office and Principal office (if any) of Corporate Person	No. B-1803, 18th Floor, Ebony Block, Salarpura Sattva Greenage, Bangalore, Karnataka - 560068
6.	Liquidation commencement date of Corporate Person	January 20, 2025
7.	Name, address, email address, telephone number and the registration number of the Liquidator	Name: Mr. Naveen Narang Address: H-3/63, First Floor, Vikaspuri, New Delhi - 110018 Email: nnarang.associates@gmail.com Phone: +91 98180 05476 Reg. No: IBB/IIPA-002/IP-N00794/2019 -2020/12565 AFA Valid Upto: 30th June 2025
8.	Last date for submission of claims	February 19, 2025

Notice is hereby given that Pingthis Private Limited has commenced voluntary liquidation on January 20, 2025 (Liquidation commencement date).

The Stakeholders of Pingthis Private Limited are hereby called upon to submit a proof of their claims, on or before February 19, 2025, to the liquidator at the address mentioned against Item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 22.01.2025
Place: New Delhi

Liquidator, PINGTHIS PRIVATE LIMITED

Registration No: IBB/IIPA-002/IP-N00794/2019 -2020/12565



IKF HOME FINANCE LIMITED
Plot No.30/A, Survey No.83/1, My Home Twizta, 11th Floor, Diamond Hills, Lumbini Avenue, Beside 400/220/132KV GIS Substation, APIC Hyderabad Knowledge City, Raidurg, Hyderabad-581. Ph: 040-23412083.

POSESSION NOTICE

(As per appendix IV Read with Rule 8 (1) of the Security Interest Enforcement Rules, 2002)

Loan Account No: LNMYS00123-240007991

Whereas the undersigned being the Authorized Officer of the IKF Home Finance Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 8 & 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated: 11.11.2024 calling upon Mr. Shashi Kumar K.C. S/o. Chikkamalliah, as Borrower (2) Mrs. KS. Chennajamma, W/o. Chikkamalliah, Kalkuni, Malavalli Taluk, Ambekar Road, Kalkuni Nandya water Tank Nandya karnataka- 571424 as the Co-Borrower repay the outstanding amount mentioned in the notice being an amount of Rs.12,13,431/- (Rupees Twelve Lakhs Thirteen Thousand Four Hundred Thirty One Only) as on 05.11.2024 together with interest, penal interest, charges, costs etc., within 60 days from the date of said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 9 of the said Rules on this 18.01.2025.

The borrower's attention is invited to the provisions of sub-section (8) of Section 13 of the act, in respect of time available, to redeem the secured assets.

The Borrower, in particular, and the public, in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the IKF Home Finance Limited, for an amount of Rs.12,13,431/- (Rupees Twelve Lakhs Thirteen Thousand Four Hundred Thirty One Only) as on 05.11.2024 together with interest, penal interest, charges, costs, etc, thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTIES :- All that piece and parcel of the property under the limits of Kalkuni Grama Panchayat, Malavalli Taluk, being Unique I. D.No.152100302500101310, Property No.1015/49, Situated at Kalkuni Village, Kirugavali Hobli, Malavalli Taluk, Mandya District, measuring East to West 9.144 Meters and North to South 12.192 Meters and bounded on: **Easy by:** House property belong to Kumar S/o. Mollie Madaiha. **West by:** Road, **North by:** House property belongs to Prakash. **South by:** House property belongs to Mahadevu.

Date: 18.01.2025, Place: Mandya

Sd/- Authorised Officer, IKF Home Finance Ltd

RUPEEK CAPITAL PRIVATE LIMITED

45/B, Shubham Complex, 1st A Main, JP Nagar 3rd Phase, Bengaluru - 560078

GOLD AUCTION NOTICE

The borrowers and the public in general are hereby notified that the gold pledged with respect to the below mentioned loans will be auctioned on account of non-repayment of dues. The Auctions will happen on **10/02/2025** through an online portal <https://gold.samil.in> In case e-auction is not materialised for any reason on the date mentioned above, with respect any or all items of the pledged ornaments, Rupeek shall be conducting e-auction/Private Sale of the items on any subsequent date/s without further notice.

List of Loans (LOS ID)

12001801, 12003066, 12004914, 12005654, 12009374
12009697, 12010288, 12010253, 12010152, 12010887
12010897, 12011349

For more information please contact - 1800 419 8000

Sd/- Authorised officer

Rupeek Capital Pvt. Ltd.

"IMPORTANT

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Encore Asset Reconstruction Company Private Limited (Encore ARC)
acting in its capacity as the Trustee of EARC-Bank-029-Trust
Encore ARC Corporate Office Address: 5th Floor, Plot No. 137, Sector 44, Gurugram 122002, Haryana

PUBLIC NOTICE FOR E-AUCTION

e-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") read with proviso to Rule 8 (6) of Security Interest (Enforcement) Rules, 2002 ("Rules")

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor (s) that the below described immovable properties mortgaged/charged to Manappuram Home Finance Ltd. to secure the outstanding dues in the loan accounts since assigned to Encore ARC (Secured Creditor) acting in its capacity as the Trustee of EARC-Bank-029-Trust, the possession of which has been taken by the Authorized Officer of Manappuram Home Finance Limited, will be sold on "As is where is", "As is what is" and "Whatever there is" basis on through e-auction on 27-02-2025 at 11:00 AM, for recovery of outstanding dues of Rs. 10,84,617/- (Rupees Ten Lakhs Eighty-Four Thousand Six Hundred Seventeen Only) as on 15-12-2024 together with further interest from 16-12-2024 at contractual rate till recovery and other expenses, costs, charges etc due to the Encore ARC (Secured Creditor), from Borrowers, Co-Borrowers and Guarantor viz. **RAYAPPA BASAPPA DHARWAD (Borrower), BASVARAJ RAYAPPA DHARWAD (Co-Borrower) and CHANDRASHEKAR ARUN GOUDAR (Guarantor).**

Encore ARC reserves right to adjust / set off the surplus if any to the above noted account out of the sale proceeds of mortgaged properties/ies by exercising general lien / set off.

The description of the mortgaged immovable property, the details of Reserve Price for the Secured Assets, the Earnest Money Deposit, and Minimum Increment Amount in Bidding Process are as under:

Item Sr. No.	Name of Account	Description of Property	Reserve Price (In Rs.)	Earnest Money Deposit (In Rs.)	Minimum Increment Amount in Bidding Process (In Rs.)
1.	Rayappa Basappa Dharwad	All that part and parcel of Residential property bearing No. 2/146A, measuring East to West 57 Sq. Ft. and North to South 11 Sq. Ft. (as per hand sketch) totally measuring 627 Sq. Ft. Situated at Narendra Village, Dharwad, Karnataka. East- Property of Irappa Humberi. West- Govt. Road. South- Property of Fakirappa B Walikar urf Dharwad. North- Property of Balappa Kengnur.	7.26,165/- (Rupees Seven Lakhs Twenty-Six Thousand One Hundred and Sixty-Five Only)	72,616/- (Rupees Seventy-Two Thousand Six Hundred and Sixteen Only)	1000/- (Rupees Thousand Only)

Date of Inspection of Secured Assets: 30-01-2025 between 10:00 AM to 3:00 PM

Last Date of Submission of online Bid: Before 3.00 PM on 26-02-2025

Date & Time of e-Auction: 27-02-2025 at 11:00 AM to 1:00 PM with unlimited extensions of 5 minutes each as per Terms & Conditions mentioned below. Auction Website: <https://bankauctions.com>

In case the e-Auction date is declared public holiday then the date will be automatically extended to the very next working day.

Since Encore ARC is acting in its capacity as Trustee of EARC-Bank-029-Trust only, any reference of its name in this Public Notice should be construed accordingly.

For detailed terms and conditions of the sale, please refer to the link provided in Encore ARC's website i.e. <https://www.encorearc.com> and <https://bankauctions.com>.

Interested bidders may contact Authorised officer Mr. K. Lokesh Kumar on 9789912168, Mr. Sathya on 8778728933, Mr. Shrivraj P Madivalar on Mobile 7483115698 for any further information / query.

Sd/-
K. Lokesh Kumar
Authorised Officer

Date : 22-01-2025
Place : Karnataka
Encore Asset Reconstruction Company Pvt Ltd

SYMBOLIC POSSESSION NOTICE

ICI CI Home Finance Registered Office: ICI CI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai - 400051
Corporate Office: ICI CI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai - 400059
Branch Office: Shop No. 1316/C, 2nd Floor, 9th Cross, 9th Main, Opp To Triumalagiri Venkateshwara Temple, J P Nagar, 2nd Phase Above Central Bank, Bangalore - 560078

Whereas the undersigned being the Authorized Officer of ICI CI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICI CI Home Finance Company Limited.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Co-borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Nagaraja M (Borrower), Gangamma R (Co-Borrower), LHBJP00001554055.	All That Piece and Parcel of Property of the Residential Flat Bearing No B17/308, Measuring 33.526 Mtrs of Built Up Area in 3rd Floor of Block No 17, 18HK Residential Apartment Building Situated at Aluru Layout, Formed By BDA At Village in Survey No 113 of Aluru Village, If The Residential Complexes Bearing No 17, 18, 19 of The Building Constructed As Bearing No 96 Measuring East to West 20.00 Mtrs and North to South 87.00 Mtrs Totally 1740 Sq Mtrs . Bounded By- North: BDA Property, South: Road, East: Road, West: Road / Date of Possession- 16-Jan-25	15-10-2024 Rs. 12,27,788.46/-	Bangalore- JP Nagar
2.	Nagaraja M (Borrower), Gangamma R (Co-Borrower), LHBJP00001554774.	All That Piece and Parcel of Property of The Residential Flat Bearing No B17/308, Measuring 33.526 Mtrs of Built Up Area in 3rd Floor of Block No 17, 18HK Residential Apartment Building Situated At Aluru Layout, Formed By BDA At Village in Survey No 113 of Aluru Village, If The Residential Complexes Bearing No 17, 18, 19 of The Building Constructed As Bearing No 96 Measuring East to West 20.00 Mtrs and North to South 87.00 Mtrs Totally 1740 Sq Mtrs . Bounded By- North: BDA Property, South: Road, East: Road, West: Road / Date of Possession- 16-Jan-25	15-10-2024 Rs. 48,835.6/-	Bangalore- JP Nagar

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : January 22, 2025, Place: Bengaluru
Authorized Officer, ICI CI Home Finance Company Limited

PHYSICAL POSSESSION NOTICE

ICI CI Home Finance Registered office: ICI CI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai - 400051
Corporate Office: ICI CI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai - 400059
Branch Office: No. 584, Ocean Pearl, Opp. Bethany High, Above ICI CI Bank, 2nd floor, 80feet road, 8th Block, Koramangala - 560095

Whereas the undersigned being the Authorized Officer of ICI CI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICI CI Home Finance Company Limited.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Co-borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Monika (Borrower), Rohan (Co-Borrower), LHKGBO0001582926.	All That Piece and Parcel of Property Bearing Site No 240/42, Old Assessment Sy No 42, New Assessment No 107/1a, Khata No 369116 Measuring 1 Acre 10 Gunta, Situated At Mallathohalli Village, Yeshwanthpura Hobli, Bengaluru North Taluk Measuring East to West 20 Feet-North to South 40 Feet Measuring 800 Sq Feet. Bounded By- North: Road, South: Private Property, East: Site No.41, West: Remaining Portion of Same./ Date of Possession- 17-Jan-25	15-10-2024 Rs. 56,77,747.84/-	Bangalore-Koramangala
2.	Monika (Borrower), Rohan (Co-Borrower), LHKGBO0001583459.	All That Piece and Parcel of Property Bearing Site No 240/42, Old Assessment Sy No 42, New Assessment No 107/1a, Khata No 369116 Measuring 1 Acre 10 Gunta, Situated At Mallathohalli Village, Yeshwanthpura Hobli, Bengaluru North Taluk Measuring East to West 20 Feet-North to South 40 Feet Measuring 800 Sq Feet. Bounded By- North: Road, South: Private Property, East: Site No.41, West: Remaining Portion of Same./ Date of Possession- 17-Jan-25	15-10-2024 Rs. 1,45,331.5/-	Bangalore-Koramangala

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : January 22, 2025, Place: Yeshwantpura
Authorized Officer, ICI CI Home Finance Company Limited

BAJAJ FINANCE LIMITED

Registered Office: Bajaj Finance Limited, Off Pune-Ahmednagar Road, Viman Nagar, Pune - 411014
Branch Office: Bajaj finance Ltd, 1st Floor, Vykantam Complex Gunj Road, Haji Colony, Raichur, Karnataka 584101

POSESSION NOTICE (For immovable property)

(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of Bajaj Finance Limited (BFL), under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Sec.13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand by registered post ("Notice") calling upon the Borrowers/Co-borrowers mentioned hereunder to repay the amount mentioned in the notice U/s. 13(2) of the said Act within a period of 60 days from the date of receipt of the said notice.

The Borrowers/Mortgagors/Guarantors named below having failed to repay the said amount, notice is hereby given to the Borrowers/Mortgagors/Guarantors and public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on me under Sec.13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002.

The borrowers in particular and public in general are hereby cautioned not to deal with the said property and any dealing with this property will be subject to the charge of the Bajaj Finance Limited, for the amount mentioned herein below along with interest thereon at contracted rate.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No./Name of the Borrower(s) Mortgagor(s) Guarantor(s)	Description of Secured Immovable Property	Demand Notice Date & Amt. Possession Date
4FARLP48988707 & 4FARLP52852160 AJIAZ PASHA (BORROWER) DILSHAD BEGUM (CO-BORROWER) BOTH AT ADD: - H.NO. 2-2/411, OPP. MAHILA SAMAJ, HRB LAYOUT, RAICHUR-584101 KARNATAKA.	ALL that piece and parcel of two residential flats / apartment units bearing No. DG-1 And DG-2 with MPL No.2-2/437 And 2-2/438 D Block having super built up area of 650 sq.ft. each together measures 1300 sq.ft. which undivided share of 202.15 sq.ft. each together two plots measures 404.43 sq.ft. situated at H.R.B. Layout Opp. Mahila Samaj Jail Road Raichur, Bounded As- East-road, West-passag, North-passag, South-passag.	25/10/2024 Rs.32,13,593/- (Rupees Thirty-Two Lakh Thirteen Thousand Five Hundred and Ninety-Three Only) as on 12/10/24 Possession Date 17/01/2025

Date: 21.01.2025 Place: RAICHUR

Sd/- Authorized Officer, Bajaj Finance Limited

FEDBANK

FINANCIAL SERVICES LIMITED

FEDBANK FINANCIAL SERVICES LTD.

Registered Office: Unit No. 1101, 11th Floor, Cignus, Plot No. 71 A, Powai, Paspoli, Mumbai - 400087

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") & THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the Authorized Officer of Fedbank Financial Services Limited (Fedfina) under the Act and in exercise of the powers conferred under Section 13(12) of the Act read with Rule 3 issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is / are avoiding the service of the Demand Notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :-

Sr. No.	Name of the Borrower / Co-Borrowers Property Holders as the case may be	Description Of Secured Assets / Mortgage Property	Dt. of Demand Notice U/s. 13(2) & Total O/s.
1	Loan Account Number : FEDDKRSTL0494615 1. Smt. Rathna w/o Late B. N. Ravi Kumar, WARD NO 15 DOOR NO 57, CHIGURU NILAYA JANANI LAYOUT, MAWR KOLAR KARNATAKA-563130. 2. Hemalatha R D/o Late B. N. Ravi Kumar, WARD NO 15 DOOR NO 57, CHIGURU NILAYA JANANI LAYOUT, MAWR KOLAR KARNATAKA-563130 3.M/S. ARCOS SKILL MANAGEMENT SERVICES PVT. LTD. sy. No. 130, 256, 259, 268 & 283, Malur Industrial Area, Malur- 563130 4.Ranjitha R D/o Late B. N. Ravi Kumar, WARD NO 15 DOOR NO 57, CHIGURU NILAYA JANANI LAYOUT, MAWR KOLAR KARNATAKA-563130 5. Mr. Ramesha C M, S/o Muniyappa, Chikkapura, Huralagere, Malur, Kolar- 563160	All that piece and parcel of the suit schedule property bearing Municipal Khatha No. 10452/05, situated at S.L.V. Layout (Janani Layout), Malur Town, Kolar District measuring East-West 40 feet and North-South 30 feet, and bounded on: East By: Road, West By: Site No. 6, North By: Site No. 2, South By: Site No. 8	Dated: 15-01-2025 Rs. 22,56,361.00/- (Rupees Twenty-Two Lakhs Fifty-Six Thousand Three Hundred and Sixty-One Only) as on 13.01.2025 NPA Date: 04-01-2025

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and herein above within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that Fedfina is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, Fedfina shall be entitled to exercise all the rights under section 13(4) of the Act to take possession of the secured assets(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. Fedfina is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured assets(s), Fedfina also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the Fedfina. This remedy is in addition and independent of all the other remedies available to Fedfina under any other law. The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained / prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of Fedfina and noncompliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Place: Kolar

Dated: 22-01-2025

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